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WP-27420-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF AUGUST, 2025

WRIT PETITION No. 27420 of 2025

M/S JAI AMBEY EMERGENCY SERVICES PVT.LTD

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Sarabvir Singh Oberoi - Advocate for petitioner.

*Shri Abhijeet Awasthi - Deputy Advocate General for
respondent/State.*

*Shri Suvrat Mishra - Advocate on behalf of Shri Rajesh Maindiretta -
Advocate for the respondent No.3.*

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Pursuant to the consent given by the parties that the disputes be referred to a sole arbitrator by order dated 30.07.2025. It was proposed that Mr. Justice Virender Singh, Former Judge of this Court be appointed as the sole arbitrator to adjudicate the claims and counter claims, if any arising out of the subject RFP Tender Document.

The consent of Mr. Justice Virender Singh has been received.

Accordingly with the consent of parties, we appoint Mr. Justice



Virender Singh, Former Judge of this Court to be the sole arbitrator to adjudicate the claims and counter claims, if any arising out of the subject RFP Tender Document.

The Petition, is accordingly, disposed of in the above terms.

Registry is directed to communicate the order of appointment to Mr. Justice Virender Singh. It would be open to the parties to approach the Arbitral Tribunal for appropriate relief, if any.

Counsel for the petitioner prays that though seat of the arbitration is at Bhopal, venue of the Arbitration may be at Jabalpur. It is open to the petitioner to make such a request to the Arbitrator and for the Arbitrator to consider the same in consultation with the parties.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-